

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:6077
ANSWERED ON:03.05.2010
EXPORT OF BANNED PRODUCTS
Rama Devi Smt. ;Sharma Shri Jagdish

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the SEZs have been recently allowed to export banned products from the country including pulses, sugar and other food products;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether these organisations are allowed to use even the financial relief given to promote imports into the country to remove deficiency for the purpose; and
- (d) if so, the reasons behind grant of such permission?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d) Recently two proposals were considered in the Board of Approval (BOA) for SEZ, where the proposals were for the export of pulses. BOA noted that these are very sensitive products. Accordingly, Board decided to defer the requests for import, processing, trading and export of pulses.